

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).19478 / 2008

(From the judgement and order dated 29/10 / 2 007 in CW P No. 2773 /2007 of  
The H I G H C O U R T O F R A J A S T H A N , J O D H P U R B E N C H A T J A I P U R )

D Y. C O M M I S S I O N E R & O R S. Petitioner(s)  
V E R S U S

B A N S W A R A S Y N T E X L T D . Respondent(s)

( office report on default)  
with  
S L P (C) 19506 and 19507 of 2008

Date: 24/04 / 2 009 These Petitions were called on for hearing today.

C O R A M :  
H O N ' B L E M R. J U S T I C E R . V . R A V E E N D R A N  
[ I N C H A M B E R S ]

For Petitioner(s) Ms. Gunwant Dara, Adv. for  
Mr. B.V. Balaram Das, Adv.

For Respondent(s) Mr. P.V. Yogeswaran, Adv. (N.P.)

UPON hearing counsel the Court made the following  
O R D E R

Despite several opportunities, process fee and spare copy have  
not been filed by the petitioners to enable the Registry to issue notice  
to the respondent.

Learned counsel appearing for the petitioner prays for some  
time to do the needful. There is no justification for grant of further  
time. Finally, four weeks' time is granted to the petitioners to do the  
needful, subject to deposit of Rs. 1,500/- as cost in the Supreme  
Court Legal Services Committee and producing the acknowledgment in  
the Registry within four weeks failing which the Special Leave  
Petition shall stand dismissed for non-prosecution.

(M.S. Negi)  
(Pardeep Kumar) Court Master  
Court Master